

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.131/2000

Date of order: 31.10.2000

Ram Raksh Pal Singh Chauhan S/o Shri Veer Pal Singh R/o Tonk Bus Stand, Bajaria, Sawai Madhopur working as TOA Gr. IV in the office of Telecom District Manager, Sawai Madhopur.

...Applicant.

Vs.

1. Union of India through the Secretary to the Govt. of India, Department of Telecommunications, Sanchar Bhawan, New Delhi.
2. Chief General Manager Telecom, Telecom Circle, Sardar Patel Marg, C-Scheme, Jaipur, Rajasthan.
3. Telecom District Manager, Sawai Madhopur.
4. Divisional Engineer (Admn.) O/o Telecom District Manager, Sawai Madhopur.

...Respondents.

None present for the applicant

Mr. Hemant Gupta, Proxy counsel to Mr. M. Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. Justice Ashok Agarwal, Chairman

Hon'ble Mr. N. P. Nawani, Administrative Member

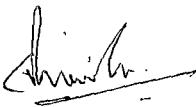
PER HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN.

By the impugned order, applicant has been reverted from the post of Chief Telephone Supervisor Grade IV to the substantive post of Telephone Operating Assistant (P) Grade III. The aforesaid order of reversion, it is undisputed, has been issued without notice and without affording the applicant an opportunity of being heard. The same, in the circumstances is liable to be struck down as having been passed in utter disregard to the principles of natural justice. We direct accordingly.

*[Signature]*

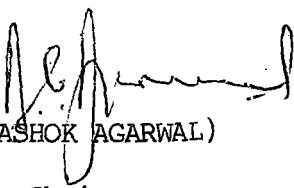
Impugned order of 21st February, 2000 at Ann. Al is accordingly quashed and set-aside. It goes without saying that it will be open to the respondents, if so advised, to issue fresh orders after following the due process of law and after following the principles of natural justice.

2. The present OA is allowed in the aforesaid terms with no order as to costs.



(N.P. NAWANI)

Adm. Member



(ASHOK AGARWAL)

Chairman